

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1640/1989 198
T.A. No.

DATE OF DECISION 29-9-1989

Hemender Kumar Applicant (s)

Shri R.K. Relan Advocate for the Applicant (s)

Union of India Versus
Respondent (s)

Shri S.N. Sikka Advocate for the Respondent (s)

CORAM :

¶ The Hon'ble Mr. P. SRINIVASAN, ADMINISTRATIVE MEMBER

The Hon'ble Mr. T.S. OBEROI, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

This application has come up before us today to consider the question of interim relief sought by the applicant. Shri R.K. Relan for the applicant and Shri S.N. Sikka for the respondents have been heard.

Shri Relan submitted that all that he wants is that the Executive Director (Accounts), Ministry of Railways, Rail Bhawan, New Delhi should consider the applicant's representation dated 19-6-1989 and to dispose of it in the light of instructions and Rules on the subject particularly Rule 167 of the Indian Railway Establishment Manual. Shri Sikka submits that the said Rule 167 is not applicable to the direct recruited ^{like} applicant. After hearing both parties, we feel that the application can be

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disposed of by issuing appropriate directions. We direct the respondents to consider the representation of the applicant dated 19-6-1989 (Annexure A-15), page 42 (in the light of the Rules and instructions on the subject) and to dispose of it within 3 months from today.

The application is disposed of on the above terms leaving the parties to bear their own costs.

Agree
(T.S. OBEROI)
MEMBER (J)
29-9-1989

P. Srinivasan
(P. SRINIVASAN)
MEMBER (A)
29-9-1989